

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 76/1998
in
O.A. NO. 2388/1997

(b)

New Delhi this the 14th day of May, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Shri Iqbal Nath Sharma
S/O Shri K. R. Sharma,
R/O 44/8-A, Sadh Nagar,
Palam Enclave,
New Delhi.

... Applicant

(By Shri A. K. Trivedi, Advocate)

-Versus-

Shri Arvind Dave,
Secretary,
Cabinet Secretariat,
Room No.7, Bikaner House Annexe,
Shahjahan Road,
New Delhi.

... Respondent

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

Learned counsel for the applicant states that his appeal has been disposed of and accordingly, the contempt petition has become infructuous. Accordingly, the application is hereby dismissed as having become infructuous. The rule nisi shall stand discharged.

[Signature]

(K. M. Agarwal)
Chairman

[Signature]

(R. K. Ahooja)
Member (A)

/as/